

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15793/2019

(Arising out of impugned final judgment and order dated 17-12-2018 in CMPM No. 76/2018 passed by the High Court Of Himachal Pradesh At Shimla)

AJAY DABRA

Petitioner(s)

VERSUS

PYARE RAM &amp; ORS.

Respondent(s)

([HEARD BY : HON. PAMIDIGHANTAM SRI NARASIMHA AND HON. SUDHANSHU DHULIA, JJ.] )

WITH

SLP(C) No. 15848/2019 (XIV)

Date : 31-01-2023 These matters were called on for pronouncement of judgment today.

For Petitioner(s) Mr. Bhagabati Prasad Padhy, AOR

For Respondent(s) Mr. Ajay Marwah, AOR  
Mr. Adhitya Srinivsan,, Adv.  
Mr. Adhitya Srinivsan, Adv.  
Mr. Tapan Masta, Adv.  
Mr. Parantap Singh, Adv.  
Mr. Parantap Singh, Adv.  
Mr. Karan Thakur, Adv.

Mr. Rameshwar Prasad Goyal, AOR

Hon'ble Mr. Justice Sudhanshu Dhulia pronounced the Judgment of the Bench comprising Hon'ble Mr. Justice Hon. Pamidighantam Sri Narasimha and His Lordship.

Leave granted.

The appeals are dismissed in terms of the Signed Reportable Judgment. Pending application(s), if any, shall stand disposed of.

(Geeta Ahuja)  
Assistant Registrar-cum-PS  
(Signed Reportable Judgment is placed on the file)

(Beena Jolly)  
Court Master